

**THE CINE-WORKERS WELFARE FUND (AMENDMENT)  
ACT, 1987**

No. 26 OF 1987

[28th August, 1987.]

An Act to amend the Cine-workers Welfare Fund Act, 1981.

BE it enacted by Parliament in the Thirty-eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the Cine-workers Welfare Fund (Amendment) Act, 1987.

Short  
title  
and  
commence-  
ment.

(2) It shall come into force on such date<sup>1</sup> as the Central Government may, by notification in the Official Gazette, appoint.

33 of 1981.

2. In section 2 of the Cine-workers Welfare Fund Act, 1981 (hereinafter referred to as the principal Act), in clause (b), in sub-clause (ii), for the words "one thousand rupees" and "five thousand rupees", the words "one thousand and six hundred rupees" and "eight thousand rupees" shall, respectively, be substituted.

Amend-  
ment of  
section 2.

3. In section 4 of the principal Act, in sub-section (1), in clause (c), after the words "the cine-workers", the words "including family welfare, family planning, education and services" shall be inserted.

Amend-  
ment of  
section 4.

4. In section 6 of the principal Act, in sub-section (2), for the words "eleven members appointed", the words "such number of members as may be appointed" shall be substituted.

Amend-  
ment of  
section 6.

<sup>1</sup> 10-8-1988 : vide Notification No. G.S.R. 849 (E), dated 10-8-1988.